NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 768/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE PARTIES:

Gemini Equipment and Rentals Pvt. Ltd. V/s. Essar Projects (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
alw.	hand I	FOR CORPORATE DEBTOR	Kritian, Such
2. Téjac	Deshpand	le For operational creditor	Tutechpande
		ORDER	

TCP No. 768/I&BP/NCLT/MB/MAH/2017

The Counsel for Petitioner as well as Corporate Debtor are present.

The Petitioner's Counsel having sought withdrawal of the Company Petition with liberty to file afresh excluding the period that has gone in pursuing this application, this Bench hereby dismissed this Petition as withdrawn with liberty as sought by the Petitioner.

Accordingly, this Company Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)